

[Shri Manubhai Shah]

It will be thus seen that due to the overall increased availability of art-silk yarn both indigenous and imported (against export entitlement and including established importers' quota which is entirely reserved for the handloom sector) the total availability of the artsilk yarn to handloom industry will be on the increase. It may be also recalled that the value of artsilk yarn made available to the handloom industry in 1960 was Rs. 3.82 crores which rose to Rs. 4.23 crores in 1961 and which will become Rs. 4.5 crores in 1962. Thus the total quantity of yarn to the handlooms has been progressively increasing. This could be further increased if larger exports of handloom fabrics are made.

Nor also the powerloom sector of the artsilk industry will suffer, even though the policy of the Government has remained and continues to remain of granting somewhat higher allocations to the handloom sector as compared to the powerloom sector.

Shri Vishram Prasad: May I know if there was at all any necessity for banning the import of art silk yarn? This policy should have been adopted a little earlier and not at this stage when one lakh weavers are getting out of employment. What steps is Government taking to employ those persons?

Shri Manubhai Shah: I am afraid, there is no question of unemployment. We have also checked it up only yesterday. It is only a fear expressed by some people who are interested in more imports and by some who are interested in selling goods which are imported.

Shri Nambiar (Tiruchirapalli): May I know whether the Government's original programme as enunciated in the Red Book, that is, in the Import Trade Control Policy for April, 1962 to March 1963, contained the provision of importing art silk to the extent necessary? Did the question of reduction arise due to want of foreign exchange or due to the consideration of availability of yarn here in India?

If it was due to availability which was known to Government, how could this sanction for import be given? The position may be clarified.

Shri Manubhai Shah: The hon. House is aware that the foreign exchange situation was reviewed by the Government of India in May. As a result of the late decisions of the Aid India Club and various other reasons the hon. Finance Minister reviewed the entire policy and it was decided to cut as many items as possible without which we can do. What I am submitting to the hon. House is that even after the drastic cuts in various directions total availability is not at all going to affect either the handloom sector or the powerloom sector of the industry.

Shri Warrior (Trichur): May I know whether this cut is only in respect of art silk yarn or any other yarn also which used to be imported?

Shri Manubhai Shah: Cotton yarns are totally banned. At least I am happy that under the export promotion scheme we are allowing such a large quantity of art silk yarn for the weavers.

12:19 hrs.

RE: MOTION FOR ADJOURNMENT

Mr. Speaker: Papers to be laid on the Table.

Shri S. M. Banerjee (Kanpur): Sir, regarding my motion for adjournment I have a submission to make. Today is the last day of this Session. While refusing my adjournment motion I have not been told that it is a statement. Whatever I have referred to is that with the help of the Planning Commission the UP Government has imposed a tax.

Mr. Speaker: Order, order. Shri Banerjee is an old parliamentarian.

Shri S. M. Banerjee: Today is the last day.

Mr. Speaker: As it is the last day he can discuss it with me in my Chamber immediately after I rise and go there. I can bring it up after

two hours after he has discussed it with me. But because it is the last day we should not relax the rules. After ten minutes or so I will go to my Chamber and he can come to me and discuss it.

12.20 hrs.

RE: EXPUNCTION

Shri J. B. Singh (Ghosi): Sir, I want to give a personal explanation.

बाढ़ के मसले को लेकर ३१ तारीख को हाउस में जो शोरगुल हुआ उसके बारे में मैं यह निवेदन करना चाहता हूँ कि जब बाढ़ जैसे इम्पॉर्टेंट मसले आयें या जैसे उत्तर प्रदेश सरकार द्वारा जमीन पर जो टैक्स लगाया जा रहा है, इस तरह के महत्वपूर्ण मसले आयें तो उनको यहाँ बन्द नहीं करना चाहिये बल्कि उन पर बहस होनी चाहिये और अगर उस दिन बहस कर लेने दी गई होती तो यह शोरगुल जो हाउस में मचा था वह न मचा होता...

अध्यक्ष महोदय : अब यह आप ऐक्सप्लेनेशन तो नहीं दे रहे हैं बल्कि यह सुझाव दे रहे हैं कि बहस होनी चाहिये ।

श्री ज० ब० सिंह : मेरा यही नम्र निवेदन है कि ऐसे इम्पॉर्टेंट मसलों पर हाउस में बहस होने की इजाजत देनी चाहिये...

अध्यक्ष महोदय अब मानदीय सदस्य बैठ जायें ।

श्री ज० ब० सिंह : आप कहते हैं तो मैं बैठ जाता हूँ लेकिन फिर यही कहूंगा कि इस तरह के महत्वपूर्ण मामलों पर सदन में बहस होने की इजाजत देनी चाहिये ।

Shri Ram Sewak Yadav (Bara Banki) rose—

Shri Hem Barua (Gauhati): May I have some information from you?

Mr. Speaker: Shri Yadav has stood up first.

श्री राम सेवक यादव : पहले तो अध्यक्ष महोदय, मैं आप से यह निवेदन करूंगा कि जो मैं कहना चाहता हूँ उसे आप सुन लें । मैंने आज एक विशेषाधिकार का प्रश्न दिया था । मैं उस पर नहीं जाना चाहता हूँ । वह यह था कि हमारे माननीय सदस्य श्री बागड़ी ने बाढ़ के महले पर बोलते हुये प्रसंगवश प्रधान मंत्री के ऊपर २५००० रुपये रोजना खर्च होने वाली बात उठाई थी । उसको उपाध्यक्ष महोदय ने निकाल दिया, ऐक्सपंज कर दिया । कार्य संचालन संबंधी जो ३८० नम्बर की प्रक्रिया है

अध्यक्ष महोदय : उसमें आप चाहते क्या हैं ? आप उस संबंध में मेरे पास क्या कोई अपील रख रहे हैं

The Minister of Law (Shri A. K. Sen): On a point of order, I think the hon. Member cannot ask you to review the decision already given.

अध्यक्ष महोदय : आपने विशेषाधिकार का प्रश्न तो उठाया था और डिप्टी स्पीकर साहब ने उस पर फैसला दे दिया । यह पहले भी मेरे सामने लाया गया है । मैंने आप से उसी वक्त विनती की थी यह मेरे अधिकार में नहीं है कि जो डिप्टी स्पीकर साहब ने फैसला किया उसको रिवाइज कर सकूँ, या बदल सकूँ । आप वही सवाल फिर यहाँ उठाना चाह रहे हैं । यह मेरे अधिकार में नहीं है कि हाउस में प्रीसाइडिंग आफिसर ने जो फैसला पहले कर दिया है उसको मैं किसी तरह से बदलूँ या उसको रिव्यू करूँ । मैंने माननीय सदस्य को इस बारे में इन्जिला भी दे दी है कि मैंने उसमें दखल देने से इन्कार कर दिया है । वाकी दो मेम्बर साहब उठे उनको मैंने बन्द किया । आप से भी यही कहता हूँ कि आप इस बात को न उठायें क्योंकि मैंने आपको इसे उठाने की मंजूरी नहीं दी है ।

श्री राम सेवक यादव : मैंने एक निवेदन किया आपने उसे अस्वीकार कर दिया । अब उससे मेरी सहमति है या असहमति, उस बारे